

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 113

CP (IB) No. 238/Chd/Hry/2023

IN THE MATTER OF:-

Bank of Maharashtra

...Petitioner

Versus

Approva Begchi

...Respondent

Under Section: 95, IBC 2016

Order delivered on 22.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Vishav Bharti Gupta, Advocate

For the respondent : Mr. Satikshan Sood, Advocate

/personal guarantor

For the RP-in-person : Mr. Ankur Bansal

ORDER

A date is requested by Id. counsel for the personal guarantor for filing the Vakalatnama as well as the objections to the report. Let the same be filed within two weeks with a copy in advance to the counsel opposite. It will be the last opportunity. Response thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 03.06.2024.

Sd/-

Sd/-

**(L. N. GUPTA)
MEMBER (TECHNICAL)**

Tanvi

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**